

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15471/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in SCA No. 20187/2023 passed by the High Court of Gujarat at Ahmedabad)

MAULIKKUMAR SATISHBHAI SHETH

Petitioner(s)

VERSUS

INCOME TAX OFFICER ASSESSMENT UNIT 4(2) (6) & ORS. Respondent(s)

(FOR ADMISSION)

Date : 22-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Arvind Datar, Sr. Adv.
Mr. Kavin Gulati, Sr. Adv.
Mr. Saurabh Soparkar, Sr. Adv.
Mr. Harshit Tolia, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Ankur Saigal, Adv.
Ms. Sayaree Basu Mallik, Adv.
Mr. Abhinabh Garg, Adv.
Mr. Rahul Unnikrishnan, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 27th August, 2024.

We make it clear that pending the petition, the respondent shall not act on the basis of the notices issued to the petitioner on the basis of the search. The respondent will also state on oath whether an apology has

been tendered by the concerned authority to Ms. Hima Patel, as directed under the impugned order.

A copy of this order shall accompany the notice.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER